[Placed in Library. See'No. LT-5778|88 for (a) to (c)].

Messages from

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- II. (a) Annu'al Report of the Gujarat Cancer and Research Institute Afimedabad, for the year 1986-87.
- (b) Review by Government on the working of the Institute.
- (c) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. See No. LT-5779188 for (a) to (c)].

I. Report and Accounts (1986-87) df the Hindustan Shipyard Limited, New Delhi and related papers.

- II. Calcutta Dock Workers (Regulation of Employment) Amendment Scheme, 1987
- III. Madras Port Trust (Licensing of Ste vedores) Regulations, 1987.

THE DEPUTY MINISTER IN THE MINISTRY OF SURFACE TRANSPORT (SHRI P. NAMGYAL); Madam, I beg to lay on the Table—

- 1(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956;
 - (i) Thrity-fifth Annual Report and Accounts of the Hindustan Shipyard Limited, New Delhi, 'for the year 1986-87, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (ii) Review by Government on the working of the Company.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the paper mentioned at (1) (i) above,

[Placed in Library. See No. LT-5784)88 for (1) and (2)].

II. A copy (in English and Hindi) of the Ministry of Surface Transport (Labour Division) Notification S. O. No. 141, dJted the 31st December, 1987,

publishing the Calcutta Dock Workers (Regulation of Employment) Amendment Scheme 1987, under section 8A of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See No. LT-5782|88].

HI. A copy (in English and Hindi) of the Ministry of Surface Transport (Ports Wing) Notification G. S. R. No. 99 (E), daled the 25th February, 1988, approving the Madras Port Trust (Licensing of Stevedores) Regulaitons 1987, under subsection (4) of section 124 of the Major Port Trusts Act, 1963. [Placed in Library. *See* No. LT-5783|88].

MESSAGES FROM THE LOK SABHA

- (I)The Major Port Trusts (Amendment) Bill, 1988.
- (II) The Delhi Administration (Amendment) Bill, 1988
- (III) The Delhi Municipal Corporation (Amendment) Bill, 1988.

SECRETARY-GENERAL: Madam, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary General of the Lok Sabha; —

(I)

"In accordance with the provisions of rule 120 of the Rules of Procedure and (Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its silting held on the 22nd March. 1988, agreed without any amendment to the Major Port Trusts (Amendment) Bill, 1988, which was passed by Rajya Sabha at its- sitting held on the 9th March, 1988."

(II)

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am . directed to inform you that Lok Sabha at